

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Appeal No. 76892 of 2018**

(Arising out of Order-in-Appeal No. 34/ST/RKL-GST/2018 dated 20.02.2018 passed by Commissioner (Appeals), CGST, CX & Customs, Bhubaneswar)

**M/s. Shree Tirupati Transport Pvt. Ltd.  
(Formerly M/s. Shree Tirupati Transports)**  
(At-Main Road (Agrasen Marg), Dist.-Jharsuguda, Odisha-768201)

**Appellant**

*VERSUS*

**Commissioner of CGST & Central Excise, Rourkela**  
(KK-42, Civil Township, Rourkela, Dist. Sundargarh, Odisha-769004)

**Respondent**

**APPEARANCE :**

None for the Appellant

Smt. K. Kalpana & Shri D. Sue, both Authorized Representative for the Respondent

**CORAM:**

**HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)**

**FINAL ORDER NO.77932/2025**

Date of Hearing : 22 December 2025

Date of Decision : 22 December 2025

**PER DR. RACHNA GUPTA**

No one is present for the appellant.

2. The Learned AR for the Revenue however has placed on record a copy of SVLDRS-4 Form/Discharge Certificate mentioning that the appeal number and the impugned amount has got verified by the concerned commissionerate.

3. I have also perused the order dated 11/02/2020 on which day the appellant had filed copy of SVLDRS-I and had requested time to file form SVLDRS-4. Keeping in view the same and the verified copy of

*Service Tax Appeal No. 76892 of 2018*

SVLDRS-4 and in terms of Section 127 of the Finance (No.2) Act, 2019, the present appeal is hereby ordered to be dismissed as deemed withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

**(Dr. Rachna Gupta)**  
**Member (Judicial)**

Pooja